

Name of the Corporate Debtor: Silver Jubilee Motors Limited
Date of commencement of CIRP: July 03, 2024
List of creditors for claims received uptill July 17, 2024

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may beset-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Ishwar Punjabi	17-07-2024	24,45,87,061.00	24,45,87,061.00	Unsecured Loan	-	No	17.52%	-	-	-	-	-
2	Omkara Asset Reconstruction Private Limited acting as trustee of Omkara PS 08/2021-22 Trust	17-07-2024	9,98,26,850.00	9,98,26,850.00	Unsecured Loan	-	No	7.15%	-	-	-	-	Collateral Security and Guarantees of Co-Borrowers
3	Mr. Kailash Kishin Pridnani, through Authorized Representative Mr. Ishwar Punjabi	17-07-2024	1,10,04,000.00	-	Unsecured Loan	-	No	0.00%	-	-	-	1,10,04,000.00	Notes 1
4	Mr. Lalitkumar Kishinchand Pridnani, through Authorized Representative Mr. Ishwar Punjabi	17-07-2024	1,24,37,000.00	-	Unsecured Loan	-	No	0.00%	-	-	-	1,24,37,000.00	Notes 1
			36,78,54,911.00	34,44,13,911.00		-		24.68%	-	-	-	2,34,41,000.00	

Notes:

1	Supporting documents have been sought to substantiate the claim amount and the same is yet to be recieved.
2	All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the IRP, on the basis of our best estimate in-accordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016.
3	As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Interim Resolution Professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.